

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.2379 of 2021

Veeru Yadav @ Biru Kumar & Others Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : None
For the State : None

Order No.02 Dated- 22.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

Perusal of the record reveals that the petitioners have not mentioned their criminal antecedent in the instant bail application.

The petitioners are directed to file a supplementary affidavit annexing therewith their criminal antecedent.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)